

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 29<sup>th</sup> November 2008 and is hereby published for general information:-

**ACT No. 46 OF 2010.**

**An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971**

Be, it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:-

|                           |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                               |
|---------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
|                           | 1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2010.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Short title and commencement  |
|                           | (2) It shall come into force on such date as the State Government may, by notification, appoint.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                               |
| Tamil Nadu Act 35 of 1972 | 2. After section 47 of the Tamil Nadu Town and Country Planning Act, 1971, the following section shall be inserted, namely:-<br><br>“47-A. Development of land in an area other than planning area.- (1) Any person intending to carry out any development on any land in an area other than planning area shall make an application in writing to the local authority for permission in such form and containing such particulars and accompany such documents as may be prescribed.<br><br>(2) The local authority shall before according permission under sub-section (1), shall obtain the prior concurrence of the Director and shall also collect such fees at such rate as may be prescribed:<br><br>Provided that in the case of wet lands, the prior concurrence of the Collector of the District concerned is necessary.<br><br>(3) The Collector shall give his prior concurrence to the local authority under sub-section (2), upon fulfillment of such guidelines as may be prescribed.<br><br>(4) Where any development of land has been carried out,-<br>(a) without permission required under the section; or<br>(b) in contravention of any permission granted or of any condition subject to which permission has been granted; or<br>(c) after the permission for development of land has | Insertion of new section 47-A |

been duly revoked; or

(d) in contravention of any permission which has been duly modified.

the local authority shall exercise the powers of the appropriate planning authority under sections 56 and 57 with such modifications as may be necessary.

Explanation- The term “wet land” in this section shall have the same meaning as in the Tamil Nadu Additional Assessment and Additional Water Cess Act, 1963 (Tamil Nadu Act 8 of 1963)”.

(By order of the Governor)

S.DHEENADHAYALAN,  
Secretary to Government,  
Law Department.

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Copy of:

**GOVERNMENT OF TAMIL NADU  
ABSTRACT**

Act – Tamil Nadu Town and Country Planning (Amendment) Act, 2010 (Tamil Nadu Act 46 of 2010) – Date of commencement of the Act – Notification – Orders – Issued.

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Housing and Urban Development (UD4-1) Department  
G.O.(Ms.) No.302 Dated: 29.12.2010

**ORDER:**

The following Notification will be published in the Tamil Nadu Government Gazette Extra-ordinary, dated the 1<sup>st</sup> January 2011.

**NOTIFICATION**

In exercise of the powers conferred by sub-section (2) of section 1 of the Tamil Nadu Town and Country Planning (Amendment) Act, 2010 (Tamil Nadu Act 46 of 2010), the Governor of Tamil Nadu hereby appoints the 1<sup>st</sup> day of January 2011 as the date on which the said Act shall come into force.

(By order of the Governor)

Ashok Dongre,  
Secretary to Government

To

The Works Manager, Govt. Central Press, Chennai-79  
(for publication of the Notification in the Extra-ordinary issue of  
TN Govt. Gazette)

The Secretary to Governor, Raj Bhavan, Chennai-22

The Director of Town and Country Planning, Chennai-2

The Member Secretary, Chennai Metropolitan Development Authority, Chennai-8

Copy to: Secretary to Chief Minister, Chennai-9

Sr.P.A. to Minister (Information), Chennai-9

The Agricultural Production Commissioner & Secretary to Government, Agricultural  
Department, Chennai-9

Prl. Secretary to Govt., MAWS Department, Chennai-9

Prl. Secretary to Govt., Rural Development & Panchayat Raj Dept, Chennai-9

All Heads of Departments

All District Collectors

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